

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206

(IB)-89(ND)2018

IA-973/2023, IA-5761/2022

IN THE MATTER OF:

M/s. Gozoop Online Pvt. Ltd.

... **Applicant/Petitioner**

Versus

OM Pizzas and Eats India Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 24.04.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

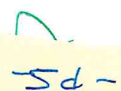
IA-973/2023 & IA-5761/2022: When as per the stand taken by the Liquidator himself, the liquidation value of the assets which he proposed to sell to one individual Mr. Bala Subrahmanyam is Rs. 14,22,110.50/-, he has agreed to sell the same at a meager sum of Rs. 25,500/- only.

We are unable to appreciate the approach and attitude of the Liquidator to run the affairs of the CD in such a manner. In the wake, we deem it appropriate to refer to matter to IBBI to take an appropriate view and appoint a supervisor qua the further liquidation process. IBBI would also examine and take a view regarding any other action required to be taken in the matter.

Ld. Counsel for the Liquidator is directed to make a copy of this order available to IBBI. The Court Officer is also directed to send a copy of the order to the Chairman IBBI.

List on 05.06.2023.


**(L. N. GUPTA)
MEMBER (T)**


**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**

UPASANA